

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-538/ND/2018

Agarwal Coal Corporation Pvt. Ltd. ... Applicant
Vs.
Action Ispat & Power Pvt. Ltd. ... Respondent

Under Section: Section 9 of IBC Code.

Order delivered on 14.06.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant
For the Respondent

Mr. Mohd. Nazim Khan, CS

-

ORDER

Ld. Counsel for the respondent states that the reply is filed yesterday and the copy is served to the other side and request that the delay of three days in filing of reply be condoned. Ld. CS for the applicant request time to file rejoinder be filed within ten days with the copy in advance to the other side. For further consideration on 20th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**